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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.2060/1996

Friday, this the 28th February, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI S. R. ADIGE, MEMBER (A)

Brijesh Malik S/O Randhir Singh,
R/O House No. 395/30,
Dev Colony,
Rohtak-124001.

... Applicant

(By Shri Naresh Kaushik, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Home, North Block,
New Delhi-110001.
2. Commissioner of Police,
Police Headquarters,
I.P.Estate, New Delhi.
3. D.C.P. HQ.I PHQ,
I.P.Estate, New Delhi.
4. Staff Selection Commission
through its Secretary,
Block No.12, CGO Complex,
Lodhi Road,
New Delhi-110003.

... Respondents

(None for Respondents)

O R D E R (ORAL)

Shri Justice K. M. Agarwal --

We have heard the learned counsel for applicant and perused the record. We are satisfied that this case is covered by a decision of this Tribunal in O.A. No. 1641/1995, Sanjeev Kumar vs. Union of India & 2 Others, decided on 16.10.1996. In terms of the said order, we are satisfied that the present application can also be disposed of.

2. Under the circumstances, we dispose of this application with a direction to the respondents that in the event that the applicant is otherwise fully

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eligible for appointment as Sub Inspector of Police, they should consider issuing the appointment order to the applicant for the post of S.I. of Police (Executive) in the Delhi Police within one month from the date of receipt of a copy of this order. No costs.

JK

(K. M. Agarwal)
Chairman

Arif Ali
(S. R. Adige)
Member (A)

/ as /